

S. MANIKUMAR, C. J. & SHAJI P. CHALY, J.

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W. P. (C) No. 11545 of 2021 (S)

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Dated this the 24<sup>th</sup> day of June, 2021

**ORDER**

S. Manikumar, C. J.

Considering the prayers sought for and the material on record, a Hon'ble Division Bench of this Court, on 02.06.2021, has passed the following order:-

“3. Having considered the prayers above and hearing the learned ASGI, we are of the view that the request as above requires meritorious consideration by the Central Government. Such inputs in the certificate issued in India may be necessary for authorities in foreign countries to rely up on credibility of such certificate. Therefore, we direct the Union of India to consider incorporation of such details in the covid vaccination certificate. This shall be done within a period of three weeks. The learned ASGI is also directed to get instruction as to the other prayers made in the writ petition.”

2. On this day, when the matter came up again, Mr. Haris Beeran, learned counsel appearing for the petitioner, submitted that State Government have already taken care of prayer No. 3.

Submission of the learned counsel for the petitioner is placed on record.

3. As regards the fourth prayer for a direction to the Central Government to ensure that Covaxin is recognized internationally and accepted by as many countries as possible, including the World Health Organization in their emergency vaccine list, Mr. Jagadeesh Laxmanan, learned counsel appearing for the Central Government, to get appropriate instructions, as to what steps have been taken by the Central Government to ensure that Covaxin is recognized internationally.

4. Learned counsel appearing for the Central Government is also directed to get instructions as regards the incorporation of the details in Covid vaccination certificate, as ordered on 02.06.2021.

Post on 06.07.2021.

Sd/-

**S. MANIKUMAR  
CHIEF JUSTICE**

Sd/-

**SHAJI P. CHALY  
JUDGE**